Sl. No.	Name of CPSEs/Years	Government equity disinvested (in%)	Amount received (₹ in crore)
5.	State Trading Corporation Ltd.	1.02	4.54
6.	Neyveli Ligniti Corporation Ltd.	3.56	358.21
7.	Engineers India Ltd.	10.00	497.32
8.	India Oil Corporation Ltd.	10.00	5341.49
9.	National Hydroelectric Power Corporation	0.40	2131.28
10.	Power Grid Corporation of India Ltd.	4.00	1637.32
11.	Bharat Heavy Electrical Ltd.	4.66	1886.78
12.	CPSE-Exchange Traded Fund of a group of CPSEs	-	3000.00

Vacant land in possession of CPSUs without proper utilisation

2353. SHRI C.M. RAMESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether it is a fact that vast stretch of land in possession of Central Public Sector Undertakings (CPSUs) are remaining vacant without any proper utilization;

(b) if so, the reasons for keeping them idle without using them for any remunerative activity; and

(c) whether Government will come forward to utilize them in a proper and lucrative manner and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) Detail of surplus land with Central Public Enterprises (CPSEs) is not centrally maintained.

(b) Does not arise.

(c) Government of India have issued instruction in 1986 which *inter-alia* provide that "a survey may be undertaken by the administrative Ministries/ Department/ Undertakings to identify such surplus lands. After identification, the surplus land could be transferred for the appropriate use by Central Government or for the establishment of new Public sector undertakings, or for location of ancillary units. Such land could even be considered for transfer to the State Governments for setting up small industrial

units or industrial estates. In appropriate cases, the surplus land could be released for afforestation."

Development of States through Heavy Industries

2354. SHRI MOHAMMED ADEEB: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) the details of Heavy Industries and Public Enterprises in Uttar Pradesh;

(b) their annual turnover and the profit/loss volume and their effect on the economy of the State; and

(c) the role of the Central Government in improving the development of the States through these measures?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) Since, Industry is a State subject, hence no centralized data is maintained in this department for heavy industries set up in various parts of country. The role of Department of Heavy Industry (DHI) is confined to Central Public Sector Enterprises under its administrative control. There are three CPSEs, under the administrative control of DHI, having its registered office in Uttar Pradesh, namely Bharat Pumps and Compressors Limited (BPCL), Triveni Structurals Limited (TSL) and Scooters India Limited (SIL).

(b) The detail of annual turnover and profit and loss during last three financial years of the CPSEs is available in Statement no. 15 & 3 of Volume I of Public Enterprises Survey 2012-13 already laid on the Table of the both Houses of Parliament on 20th February, 2014. Extracts are given in the Statement-I and II (*See* below). However, details of CPSEs mentioned in (a) above is given below:

	(₹ in crore)	
Turnover	Profit and Loss (Net)	
130.06	-27.91	
153.51	-0.91	
213.37	-9.53	
1.51	-75.87	
1.71	-52.33	
2.19	-53.18	
209.82	-6.00	
226.74	-19.94	
174.76	-17.11	
	130.06 153.51 213.37 1.51 1.71 2.19 209.82 226.74	